

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(Through web-based video conferencing platform)**

**IA No. 325/2021, 326/2021, 327/2021, 328/2021 & 329/2021 in  
CP (IB) No. 406/Chd/Pb/2018**

**Under Section 60(5) of the  
Insolvency and Bankruptcy  
Code, 2016.**

**In the matter of:**

State Bank of India	...Financial Creditor
Vs.	
Nexgen Laminators Private Limited	...Corporate Debtor

**Present through video-conferencing:**

Mr. G.S. Sarin, Practising Company Secretary for Resolution Professional in IA Nos. 325/2021 and 326/2021

Mrs. Munisha Gandhi, Senior Advocate with Mr. Vaibhav Sharma, Advocate for R-1

Mr. Udit Gupta and Mr. Udit Kishan, Advocates for applicant in IA Nos. 327/2021 and 328/2021.

Mr. Asav Rajan, Advocate, Mr. Sandeep Bajaj, Advocate & Ms. Akanksha Nehra Advocate for R-1 in IA No. 325/2021 and 326/2021.

Mr. Dharam Pal Gupta, Advocate

**IA No. 325/2021**

This IA has been filed by the Committee of Creditors under Section 60(5) of IBC, seeking urgent hearing of IA No. 326/2021 filed by the Resolution Professional for extension of the Corporate Insolvency Resolution Process. As IA No. 326/2021 is being taken up today, IA No. 325/2021 has become infructuous and stands disposed of accordingly.

**IA No. 326/2021**

When this matter is taken up for hearing, it is noticed that page Nos. 24 & 25 of the IA are missing. Hence at the request of authorised representative of the Resolution Professional, to file the said two missing pages, list the IA on 28.07.2021.

**IA No. 327/2021**

This IA has been filed by Mr. Ramneek Goel, H 1 bidder of Nexgen Laminators Pvt. Ltd. – corporate debtor under Section 60(5) of IBC, seeking urgent hearing of IA No. 328/2021. As IA No. 328/2021 is being taken up today, 327/2021 has become infructuous and stands disposed of accordingly.

**IA No. 328/2021**

List the IA on 28.07.2021.

**IA No. 329/2021**

List this IA also on 28.07.2021.

Sd/-  
(Raghu Nayyar)  
Member (Technical)

Sd/-  
(Ajay Kumar Vatsavayi)  
Member (Judicial)

July 14, 2021  
rk

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(Through web-based video conferencing platform)**

**IA No. 67/2021 & 68/2021 in  
CP (IB) No. 406/Chd/Pb/2018**

**Under Section 60(5) of the  
Insolvency and Bankruptcy  
Code, 2016.**

**In the matter of:**

State Bank of India  
Vs.

Nexgen Laminators Private Limited

...Petitioner-Financial Creditor

...Respondent-Corporate Debtor

The Hon'ble Member (Judicial) is on leave, hence adjourned to  
10.03.2021.

Sd/-  
Court Officer

February 17, 2021  
rk

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No. 406/Chd/Pb/2018**

**Under Section 7 of the  
Insolvency and Bankruptcy  
Code, 2016.**

**In the matter of:**

**State Bank of India**

**...Petitioner-Financial Creditor**

Vs.  
Nexgen Laminators Private Limited ...Respondent-Corporate Debtor

Present: Mr. PBA Srinivasan and Mr. Parth Tandon, Advocates for the petitioner.  
Ms. Eshna Kumar, Advocate for the respondent.

Heard both sides. Order reserved.

Sd/-  
(Ajay Kumar Vatsavayi)  
Member (Judicial)

Sd/-  
(Pradeep R. Sethi)  
Member (Technical)

November 08, 2019  
saini

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No. 406/Chd/Pb/2018**

**Under Section 7 of the  
Insolvency and Bankruptcy  
Code, 2016.**

**In the matter of:**

IA No. 325/2021, 326/2021, 327/2021, 328/2021 & 329/2021 in  
CP (IB) No. 406/Chd/Pb/2018

State Bank of India ...Petitioner-Financial Creditor  
Vs.  
Nexgen Laminators Private Limited ...Respondent-Corporate Debtor

Present: Mr. Avinash Mohapatra, Advocate for the petitioner.  
Ms. Eshna Kumar, Advocate with Mr. Deepankur Wadhwa,  
Advocate for the respondent.

By consent of both the sides, the matter is adjourned to  
25.07.2019.

Sd/-  
(M.K. Shrawat)  
Member (Judicial)

Sd/-  
(Pradeep R. Sethi)  
Member (Technical)

May 16, 2019  
saini

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No. 405/Chd/Hry/2018**

**Under Section 9 of the  
Insolvency and Bankruptcy  
Code, 2016.**

**In the matter of:**

Usha Packagings

...Petitioner-Operational Creditor

Vs.

Arcotech Limited

....Respondent-Corporate Debtors

Present: Mr. Vishav Bharti Gupta, Advocate for Mr. Jeetender Gupta, Advocate for the petitioner.  
Mr. Samir Rathaur and Ms. Manju Goyal, Advocates for the corporate debtor.

From the side of the petitioner, Mr. Vishav Bharti Gupta, Advocate is present and states that a cheque dated 10.04.2019 for ₹ 4.00 lacs has been handed over to the petitioner which stands encashed. He further stated that another cheque dated 10.05.2019 for ₹4,33,040/- has also been handed over by the respondent. Assurance has been given by the learned counsel for the respondent that the said cheque shall also be encashed.

Since the outstanding debt has been settled and promised to be paid, the instant petition does not survive and stands disposed of accordingly with a liberty to the petitioner to make a mention in case of any default in the agreed payment.

Sd/-  
(M.K. Shrawat)

Member (Judicial)

Sd/-  
(Pradeep R. Sethi)  
Member(Technical)

April 11, 2019  
saini

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP (IB) No. 301/Chd/Pb/2018**

**Under Section 9 of the  
Insolvency and Bankruptcy  
Code, 2016.**

**In the matter of:**

Wadhwa Dyes & Chemicals

...Petitioner-Operational Creditor

Vs.

Vallabh Textiles Company Limited

..Respondent-Corporate Debtor

Present: Mr. Vaibhav Sahni, Advocate for the petitioner.

In compliance with the order dated 05.10.2018, fresh affidavit of sole proprietor-petitioner Mr. Rajeev Kumar in support of the contents of the application has been filed. Similarly, another affidavit relating to 'no dispute' of the unpaid operational debt has also been filed. These documents be taken on record.

The learned counsel for the petitioner submits that another case under Section 9 of the Insolvency and Bankruptcy Code, 2016 against this corporate debtor is also fixed on 05.11.2018 before this Tribunal.

Notice of this petition to the respondent-corporate debtor for 05.11.2018 to show cause as to why this petition be not admitted. The petitioner is directed to collect the notice from the Registry and serve 'Dasti' to the respondent-corporate debtor at its registered office attaching therewith copy of the petition and the entire paper book. The petitioner shall file affidavit of service by the next date of hearing.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R. Sethi)  
Member(Technical)

October 16, 2018  
saini

(Justice R.P. Nagrath)  
Member (Judicial)

(Pradeep R. Sethi)  
Member(Technical)

October 16, 2018  
saini